

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 2175/1996

(2)

New Delhi this the 16th October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Shri P. N. Lal,  
A-6/6, Peshwa Road,  
Gole Market, New Delhi.

... Applicant

( In Person )

-Versus-

Chairman (Director General)  
Department of Telecom,  
Telecom Commission, Sanchar Bhawan,  
New Delhi.

... Respondant

( By Shri N. S. Mehta, Senior Standing Counsel )

The application having been heard on 16.10.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN -

Applicant, an employee of the Telecommunication  
Department, seeks a direction "to re-construct his  
service book for the period 1982 to 1986; to quash  
the last pay certificate dated 17.4.1984; and to quash  
pages 19, 21 and 23 of the service book as illegal,  
fraudulent and arbitrary." According to him, his name  
was 'struck off from the U.P. Circle' some time in  
1982 causing a break in his service. Wrongly, his  
last pay certificate was also issued. Apart from the  
fact that the grievances are very stale, the grievances  
have actually been considered in Annexure-2 as pointed  
out by the learned Senior Standing Counsel for  
respondents. Annexure-2 states that applicant was :

(3)

"...transferred to Bombay...struck off from the strength of GMR, UP Circle, Lucknow vide memo...he did not join duty and remained on different kinds of leave up to 26.5.84. Thereafter, from 27.5.84...till 12.8.86, he remained absent from duty without any permission or leave..."

Notwithstanding all this, and presumably in obedience to the directions issued by this Tribunal and the High Court at Allahabad, respondents regularised the period as extraordinary leave.

2. The grievance regarding break of service is thus unreal. It is the further case of applicant that the Accounts Officer overreached the administrative authority. If that is so, it is for the administrative authority to put things right and we owe no duty to uphold his dignity.

3. Application is devoid of any semblance of merit and we dismiss the same. Parties will suffer their costs.

Dated, 16th October, 1996.

*R. K. Aruoj*  
( R. K. Aruoj )  
Member (A)

*H. S. Nair*  
( Chettur Sankaran Nair, J. )  
Chairman

/as/